

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-------|--------------------|-----|-----|------|-----|-----|-----|-----|-----|-----|
| 8. | Gujarat | 39 | 13 | 52 | 28 | 0 | 28 | 11 | 13 | 24 |
| 9. | Himachal Pradesh | 10 | 03 | 13 | 08 | 01 | 09 | 02 | 02 | 04 |
| 10. | Jammu and Kashmir | 13 | 04 | 17 | 09 | 0 | 09 | 04 | 04 | 08 |
| 11. | Jharkhand | 19 | 06 | 25 | 15 | 05 | 20 | 04 | 01 | 05 |
| 12. | Karnataka | 47 | 15 | 62 | 20 | 12 | 32 | 27 | 03 | 30 |
| 13. | Kerala | 35 | 12 | 47 | 27 | 07 | 34 | 08 | 05 | 13 |
| 14. | Madhya Pradesh | 40 | 13 | 53 | 34 | 0 | 34 | 06 | 13 | 19 |
| 15. | Madras | 56 | 19 | 75 | 43 | 15 | 58 | 13 | 04 | 17 |
| 16. | Manipur | 04 | 01 | 05 | 04 | 0 | 04 | 0 | 01 | 01 |
| 17. | Meghalaya | 03 | 01 | 04 | 02 | 0 | 02 | 01 | 01 | 02 |
| 18. | Orissa | 20 | 07 | 27 | 14 | 0 | 14 | 06 | 07 | 13 |
| 19. | Patna | 40 | 13 | 53 | 31 | 0 | 31 | 09 | 13 | 22 |
| 20. | Punjab and Haryana | 64 | 21 | 85 | 44 | 07 | 51 | 20 | 14 | 34 |
| 21. | Rajasthan | 38 | 12 | 50 | 24 | 0 | 24 | 14 | 12 | 26 |
| 22. | Sikkim | 03 | 0 | 03 | 03 | 0 | 03 | 0 | 0 | 0 |
| 23. | Telangana | 18 | 06 | 24 | 11 | 01 | 12 | 07 | 05 | 12 |
| 24. | Tripura | 04 | 0 | 04 | 03 | 0 | 03 | 01 | 0 | 01 |
| 25. | Uttarakhand | 09 | 02 | 11 | 09 | 01 | 10 | 0 | 01 | 01 |
| TOTAL | | 771 | 308 | 1079 | 546 | 134 | 680 | 225 | 174 | 399 |

National Mission for Justice Delivery and Legal Reforms

1504. SHRI K. SOMAPRASAD: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has completed the implementation of National Mission for Justice Delivery and Legal Reforms in the country; and

(b) if so, the details thereof and the achievements made under the Mission, so far?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) National Mission for Justice Delivery and Legal Reforms was set up in August, 2011 with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter alia*, involves better infrastructure for courts including computerisation, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

To advise on the goals, objectives and strategies of the National Mission and the Action Plan and its implementation, an Advisory Council has been set up under the Chairmanship of Minister of Law and Justice with wide ranging membership. An action plan of the National Mission was formulated under 5 strategic initiatives which are reviewed by the Advisory Council of the National Mission from time to time. Eleven meetings of the Advisory Council have been held so far. Activities under the National Mission are of an on-going nature and regular reports are presented before the Advisory Council of the National Mission.

Live telecast of court proceedings

1505. DR. KANWAR DEEP SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to make arrangements for the live telecast of the proceedings of courts;

(b) if so, by when this arrangement is likely to be put in place; and

(c) the details of extra financial burden which Government would have to bear to operationalise the said arrangement?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) A Writ Petition was filed in the Hon'ble Supreme Court, seeking declaration for permitting live streaming of Supreme Court case proceedings of constitutional and national importance having an impact on the public at large and a direction to make